

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-V

A.No.373/252/ND/2019

IN THE MATTER OF:

Income Tax Officer M/s Amazing India Manpower Pvt. Ltd

.....PETITIONER

Vs.

ROC

.... RESPONDENT

SECTION

Under Section 252

Order delivered on 05.08.2019

Coram:

Justice (Retd.) Rajesh DayalKhare,
Hon'ble Member (Judicial)
SumitaPurkayastha,
Hon'ble Member (Technical)

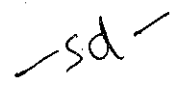
For the Petitioner/Applicant : Ms.Easha Kadian, Adv. with Ms.Lakshmi Gurung.
For the Corporate Debtor :
For ROC : Mr.MYadubhushana Rao, Adv.

ORDER

Learned ROC is present. Learned appearing counsel for the Income Tax Department states that Directors to the Company have been served at the address maintained in the master data of the MCA. Let, three weeks time be given to serve the Company by affixation as prayed for by the learned counsel for Income Tax Department.

Put up the matter on 17.09.2019.


(Sumita Purkayastha)
MEMBER (TECHNICAL)


(Rajesh Dayal Khare)
MEMBER (JUDICIAL)